GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1953 ANSWERED ON:05.12.2012 IMPLEMENTATION OF RTE ACT

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Right to Education (RTE) Act, 2009 is applicable to all the schools in the country;
- (b) if not, the reasons therefor;
- (c) whether some State Governments have sought additional funds over and above the amount allocated to them for implementation of the Act:
- (d) if so, the names of such States and the reaction of the Government thereto;
- (e) whether some of the States are facing problems in the implementation of the Act;
- (f) if so, the details thereof and the action being taken in this regard;
- (g) the amount released/utilized by each State/UT during each of the last three years and the current year for the implementation of the Act; and (h) the steps being taken for effective implementation of the Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b): The Right of Children to Free and Compulsory Education Act (RTE), 2009 is applicable to all schools referred to in clause (n) of Section 2 of the RTE Act. However the Act does not apply to the State of Jammu and Kashmir.

(c)&(d): Funds under Sarva Shiksha Abhiyan (SSA), which is a centrally sponsored scheme to assist the States/UTs to achieve the objectives of the RTE Act, are allocated to the State/UT on the basis of an Annual Work Plan proposed by the State/UT concerned. The funding pattern between Centre and State for the SSA has been revised in the light of the RTE Act commitments to 65:35 in respect of States other than North Eastern States, where the sharing pattern is 90:10. The 13th Finance Commission has also awarded additional earmarked funds to States from 2010-11 to 2014-15 in order to reduce their financial burden on account of the RTE Act.

(e)to(h): All States/UTs have notified the RTE Rules and are implementing the Sarva Shiksha Abhiyan programme towards meeting the norms and standards laid down by the Act. The Central share of SSA funds released and expenditure incurred in the State, is at Annexure.